

IN THE COURT OF SH. SANJAY GARG, SPECIAL JUDGE (PC ACT)(CBI)-18,
ROUSE AVENUE DISTRICT COURTS , NEW DELHI.

(Through Video Conference via Cisco WebEx)

Bail Application No: 02/2020

FIR No: 81/2018

Under Section: 409/420/506/467/468/471/120-B IPC

PS: Dwarka Sector-23

Renumbered as RC No. 02(A)/2019/AC-III, New Delhi

dated 04.11.2019 u/s 409/420/467/468/471/506/120B

IPC and 66 IT Act

IN THE MATTER OF:

Udai Singh,

S/o Sh. Ram Parkash Kushwaha,

R/o Flat No. 111, Gali No. 25,

Rajapuri, New Delhi.

..... Petitioner

Versus

1. State

(Govt. of NCT of Delhi)

2. Central Bureau of Investigation,

CGO Complex, New Delhi .

..... Respondents

07.09.2020.

Fresh application for regular bail under Section 439 Cr.P.C. received on court e-mail by way of assignment. It be checked and registered.

Present : Sh. Tanmay Nagar, counsel for the petitioner/accused.
Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh.
C.K. Sharma.

PP for the CBI accepts notice of the bail application on behalf of the respondents. Copy thereof has been supplied to her through electronic mode.

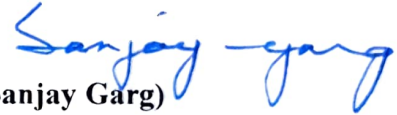
Heard.

The counsel for the petitioner seeks permission to withdraw the application by stating that it has been mistakenly filed before this court and was intended to be filed

before the Ld. CMM, Rouse Avenue District Courts, New Delhi. In view of the submission, the application is dismissed as withdrawn.

A copy of the order be sent to the computer branch for uploading the same on website. Copy thereof be also provided to both the sides through electronic mode.

Original signed order has been retained by the undersigned, which shall be placed on record as and when the undersigned visits the court.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi/07.09.2020.